

which information is available, is as under:—

Year	No. of policies lapsed
1975-76	3,80,377
1976-77	4,03,087
1977-78	3,17,021

Statistics of policies lapsing after payment of first two instalments of premiums are not being maintained by the LIC.

पश्चिमी राजस्थान में पुरात्विय स्थानों के लिये पर्यटन केन्द्र

2936. श्री भीष्मा भाई: क्या पर्यटन और नागर विमानन मंत्री यह बताने क कृपा करेंगे कि:

(क) क्या यह सच है कि अथुना देव, सोमनाथ, त्रिपुरे सुन्दरे, वेनाश्वर और गोलियाकोट पश्चिमी राजस्थान के बहुत पुराने पुरातत्विय स्थल हैं;

(ख) यदि हां, तो इन स्थलों पर पर्यटन केन्द्र न बनाये जाने के क्या कारण हैं;

(ग) क्या सरकार ने इस सम्बन्ध में राज्य सरकार का अपना अध्ययन दल भेजकर सर्वेक्षण करवा लिया है; और

(घ) यदि नहीं, तो उस के क्या कारण हैं ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री जव्वलाल चन्दाकर) :
(क) यद्यपि अथुना में कुछ संरक्षित पुरा-

तत्विय स्मारक हैं, तथापि, अन्य स्थानों पर जो मन्दिर और मंते हैं, वे केवल स्थानीय महत्व के हैं।

(ख) से (घ) : चूंकि पर्यटक केन्द्र स्थानीय महत्व के हैं, इसलिये इनके विकास की जिम्मेदारी राज्य सरकार की है।

Financial Assistance sanctioned by All-India Institutions to Kerala

2937. SHRI P. J. KURIEN: Will the Minister of FINANCE be pleased to state:

(a) the financial assistance sanctioned by various All-India institutions to Kerala during the year 1979-80 and the corresponding figures for the year 1978-79 institutions-wise; and

(b) what is the share of Kerala in the total credit made available in the country during the year 1979-80 and the basis on which the credit was sanctioned to various States?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Data regarding the amount of financial assistance sanctioned by the all-India long term financial institution, namely, the Industrial Development Bank of India (IDBI), the Industrial Finance Corporation of India (IFCI) and the Industrial Credit and Investment Corporation of India (ICICI) to the industrial concerns in the country as a whole and in the State of Kerala during the financial years 1979-80 and 1978-79 are set out below:—

(Rs. in crores)

Financial Institution	Financial assistance sanctioned			
	All India		Kerala	
	1979-80	1978-79	1979-80	1978-79
I.D.B.I.	1230.40	791.70	76.90	26.10
I.F.C.I.	138.50	141.74	13.75	1.57
I.C.I.C.I.	212.39	182.76	3.26	1.45

Financial assistance is extended by the financial institutions to all worth while projects which are found economically and financially viable and technically feasible and are in accordance with national priorities. While sanctioning assistance, the financial institutions show special consideration to the disposal of applications from industrially backward districts areas in different States. The ability of the financial institution to sanction assistance to a particular State depends upon the number of viable proposals received from such State. The institutions endeavour to ensure that no worthwhile project languishes due to lack of institutional finance.

Loss of Revenue due to fall in production in Cement Industry

2938. SHRI F. H. MOHSIN: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 474 on 14th March, 1980 regarding loss of revenue due to fall in production in cement industry and state:

(a) whether the requisite information has since been collected;

(b) if so, whether he would lay it on the Table of the House; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). Information asked for in Lok Sabha Unstarred Question No. 474 dated 14-3-1980 is furnished below:

	(i) Cement : Production & Central Excise duty			
	1978-79	1978-79 Nov., 78 to Feb., 1979	1979-80 April to Feb.,	1979-80 November to February
Production M.T. (000)	19217	6610	15082	55622
Duty realised Rs. (000)	1232178	416114	1128453	392505

Fall in production of cement is the resultant of a number of factors. It is difficult to quantify the fall in production that could be solely attributed to poor availability of power.

(ii) The administration of Central Sales Tax Act, 1956 under which Central Sales Tax is levied on inter-State sales of goods has been entrusted

ed by law to the State Governments. As such, information asked for on Central Sales Tax is being collected from the State Governments and Union Territories. The Governments of Haryana and Rajasthan have reported loss of Central Sales Tax revenue on account of power failure as also steps proposed to be taken as indicated below:—

	Loss of Central Sales Tax revenue	Steps proposed to be taken
Haryana	Rs. 3,98,697	Constant efforts are being made to provide unrestricted power supply to cement industry.
Rajasthan	Rs. 34,87,566	Restriction on power supply to cement industry has been withdrawn in May, 1980.